

F.No. 15017/34/2020-Legal/FSSAI  
Ministry of Health & Family Welfare  
Food Safety and Standards Authority of India

FDA Bhawan, Kotla Road,  
New Delhi-110002  
Dated the 8<sup>th</sup> July, 2020

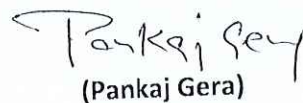
**Subject: Clarification on certain points raised by Law Firms in pre-bid meeting held on 8.7.2020 at 4.00 PM in relation to Expression of Interest (EOI) for Engagement of Law firms for defending court matters before various courts –regarding.**

The undersigned is directed to invite a reference to above mentioned subject and to say that a pre-bid meeting was held on 8.7.2020 at 4.00 PM through video conference. Various Law Firms have raised queries and clarification on some of the important points are given as under:

S.No.	Query raised by Law Firm	Proposal of the Legal Division
1.	Clarification about the proof to be submitted about incorporation date of the law firm.	Date of issue of PAN No. to the firm also could be counted as Date of incorporation of the firm.
2.	Law firms created in 2018 but with partners with experience of 30 years. Will they qualify?	Law Firms having at least 3 years experience are eligible.
3.	Whether proprietor registration is enough?	Sole Proprietorship firm will be eligible but with at least 3 years experience.
4.	Whether additional documents can be submitted through pen drive.	Yes, additional documents can be submitted in pen drive at the time of submission of EOI.

2. Law Firms may also submit its EOI vide email but along with the proof of submitting Rs. 500/- through NEFT/RTGS/on line payment. Payment may be made online, details of Account is given as under:

Name: Senior Accounts Officer, Food Safety and Standards Authority of India  
Name of Bank: Bank of Baroda  
Account No. 26030100008653  
IFSC Code: BARBONIRDEL (fifth is zero)

  
(Pankaj Gera)

Assistant Director (Legal)

Copy to:

1. CITO with the request to upload this OM on the website of the FSSAI.